

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 799 OF 2018 IN**  
**DFR NO. 1492 OF 2018**

**Dated: 29<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>GRIDCO Limited</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Odisha Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. Arijit Maitra

Counsel for the Respondent (s) : Mr. Rutwik Panda  
Ms. Anshu Malik  
Mr. G. Umapathy for R-1

Mr. Matrugupta Mishra  
Mr. Ambuj Dixit  
Mr. Lakhyajit Singh  
Ms. Sania Ahmed for R-2

Mr. Shikhar Saha for R-3

**ORDER**  
**IA No. 799 of 2018**

***(Appli. for Condonation of Delay in filing)***

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent Nos.1 to 3.

2. The learned counsel, Mr. Arijit Maitra, appearing for the Appellant submitted that the delay of 12 days in filing the Appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

3. Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

5. In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application, explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been shown. The same is accepted and the delay in filing the appeal is condoned. The IA is allowed.

**DFR No.1492 OF 2018**

Registry is directed to number the appeal and list the matter for admission on **07.09.2018**, *as requested*.

**(S. D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**